

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION No: 88 of 2025**

**In the matter of:**

DEVIDAS KHATRI

...APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

...RESPONDENTS

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**RESPONDENT NO.10 THROUGH: -**

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D/846/2024

Chamber No.504, Block-D, Administrative Building Complex,  
Supreme Court of India, New Delhi -110 001

PLACE: **NEW DELHI**  
DATED: **22.05.2025**

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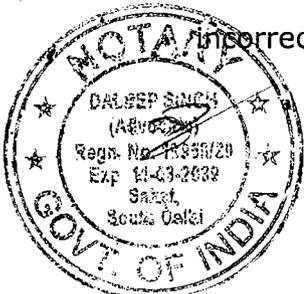
UNION OF INDIA AND OTHERS

...RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 10 THROUGH ITS  
AUTHORIZED SIGNATORY**

I, Ifrahim Malik, son of Mohd. Ibrahim Malik, Age about 35 Years, R/o H.no 1769, Gali No 1, Islam Nagar Ghaziabad, UP-201001 do hereby solemnly affirm and say as under: -

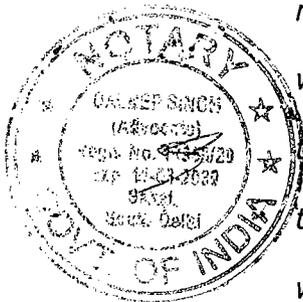
1. That I am the Director of the Answering Respondent No.10 , **M/S HAYAT E-RECYCLERS PRIVATE LIMITED** (CIN: U74120UP2013PTC058599) is a private company incorporated on 24.07.2013 and having its Factory at F-53,54 M.G. ROAD INDUSTRIAL AREA, HAPUR, UTTAR PRADESH-245101 (INDIA) and say that I am well conversant with the facts of the matter and hence competent to swear this Affidavit on behalf of the Answering Respondent.
2. That the Answering Respondent denies each and every averment made in the Original Application filed before this Hon'ble Tribunal as false and incorrect except those that are specifically admitted hereinunder.



**PRELIMINARY SUBMISSIONS**

3. That the present Original Application has been filed with misjoinder of parties, the Answering Respondents being wrongly added in the array of parties. It is pertinent to note that the Respondent No. 10 is a private Private Limited (CIN: U74120UP2013PTC058599) Incorporated on 24.07.2013. It is classified as Non-government company and is registered at Registrar of Companies, Kanpur.
4. That the Order I Rule 10 (2) of the Code of Civil Procedure explicitly provides that the Court may at any stage of the proceedings *strike out* the name of any person / party either upon or without the application of either party, and on such terms as may appear to the Court to be just, and accordingly order that the name of the party in question is improperly joined. It is submitted that in view of the fact that the same Answering Respondent has been added as two distinguished Respondents in present Original Application i.e., as Respondent No.9 and Respondent No.11, the name of the Answering Respondent must be struck off from either of the places. The relevant portion of Order I Rule 10 (2) is provided below:

*"(2) Court may strike out or add parties.—The Court may at any stage of the proceedings, either upon or without the application of either party, and on such terms as may appear to the Court to be just, order that the name of any party improperly joined, whether as plaintiff or defendant, be struck out, and*

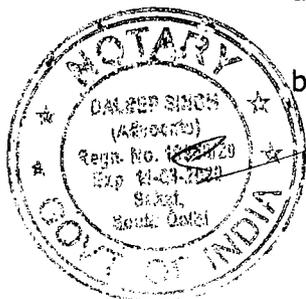


*that the name of any person who ought to have been joined, whether as plaintiff or defendant, or whose presence before the Court may be necessary in order to enable the Court effectually and completely to adjudicate upon and settle all the questions involved in the suit, be added."*

Further, the reliefs sought through the present Original Application involves policy decisions and actions by the authorities concerned wherein the Answering Respondent has no role to play. Therefore, the presence of the Answering Respondent is not necessary in the array of parties in order to enable this Hon'ble Tribunal to effectually and completely adjudicate upon and settle all the questions involved in the present matter.

5. That the present matter has been filed by the Applicant seeking a direction for not registering any e-waste recycling facility without physical verification of pollution control measures and other requirements and for the immediate cancellation of such earlier registered facilities which are operating in violation of the environment along with imposing penalty against them in the form of environment compensation which may be utilized for the restoration of the area. In the nutshell, the matter revolves around two aspects

- a) Policy decision on registration procedure
- b) Implementation of the existing environmental laws



Therefore, it is beyond the comprehension of the Answering Respondent as to how does the presence of the Answering Respondent in the array of parties is necessary for the effective adjudication of the present matter, unless the Applicant in the Original Application specifically wants to put the spotlight over the Answering Respondent with vexatious motives.

6. That the Hon'ble Supreme Court of India in the matter of *Ashwini Kumar Upadhyay v. Union of India*, (2023) 14 SCC 611 held that,

*"10. This Court has generally stayed its hand when confronted with issues relating to policy or fiscal matters concerning the State, as the same falls outside the ambit of the Court's jurisdiction....."*

Similarly, this Hon'ble Tribunal should also stay its hand having confronted with the issues relating to policy with respect to the procedural aspects of Registration.

7. That it is pertinent to note that Original Applicant has not come before this Hon'ble Tribunal with clean hands and the same is only an abuse of process of law and the Original Application must be dismissed *in limine* without delving into the merits of the case. In catena of judgments, the Courts have consistently held that the clean hands doctrine is applicable in various contexts, including environmental law, contract disputes, and administrative actions. In the case of ***Ramjas Foundation and another vs. Union of India and others***, (2010) 14 SCC 38, Hon'ble the Apex Court has univocally held that,



*"21. The principle that a person who does not come to the court with clean hands is not entitled to be heard on the merits of his grievance and, in any case, such person is not entitled to any relief is applicable not only to the petitions filed under Articles 32, 226 and 136 of the Constitution but also to the cases instituted in others courts and judicial forums. The object underlying the principle is that every court is not only entitled but is duty bound to protect itself from unscrupulous litigants who do not have any respect for truth and who try to pollute the stream of justice by resorting to falsehood or by making misstatement or by suppressing facts which have a bearing on adjudication of the issue(s) arising in the case."*

Similarly, in the present matter, the Original Application has been filed with frivolous and vexatious motives of harassing the Answering Respondent in a case which revolves arounds the question policy decision and law implementation. Had the Original Applicant approached this Hon'ble Tribunal with clean hands, only the state would have been a party. Alternatively, along with the state all the registered as well unregistered recyclers would have been the parties to the matter. The act of picking and choosing the Answering Respondent as a party, that too, twice, camouflaged with a few other recyclers, confirms that the Original Applicant has not approached this Hon'ble Tribunal with clean hands.



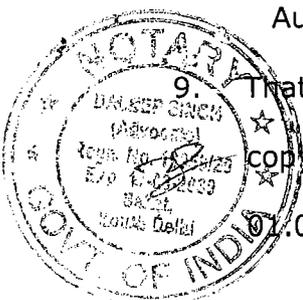
**8. BRIEF FACTS:**

8.1. That the Answering Respondent was registered as a Private Limited Company under the Companies Act. That the Answering Respondent has been operating its business after obtaining the authorizations, approvals and consent from the State Pollution Control Board from time to time.

8.2 That it is pertinent to note that Answering Respondent was issued "Consent to Establish (CTE) under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981" on **30.05.2024** for Collection, Dismantling, Segregation and Recycling of E-Waste to the capacity of 150000 Metric Tonnes per year at its business unit located at F-53,54 M.G. ROAD INDUSTRIAL AREA, HAPUR, UTTAR PRADESH 245101 (INDIA) by Uttar Pradesh Pollution Control Board, Lucknow. A true and correct copy of the Consent to Establish (CTE) is annexed hereto and marked as **Annexure R-1 (Pg. 15 to 20)**

8.3. That it is pertinent to note that the Answering Respondent was provided with an Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by the Uttar Pradesh Pollution Control Board, Lucknow for the period **18.09.2023** to **17.03.2028** for its business unit located at F-53,54 M.G. ROAD INDUSTRIAL AREA, HAPUR, UTTAR PRADESH 245101 (INDIA) address. A true and correct copy of the Authorisation is annexed hereto and marked as **Annexure R-2 (Pg. 21-25)**

9. That it is worth noting that the Original Applicant himself has annexed the copy of E-Waste (Management) Rules, 2022 which came into effect on **01.04.2023** in supersession of E-Waste (Management) Rules, 2016

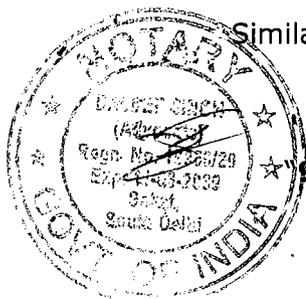


(Annexure-A/1) but has failed to understand its meaning. The mentioned Rules provide for the comprehensive guidelines of not only classification and procedural aspects of registration but also for the complete management of E-Waste in line with the statutory mandates enshrined under the Environment (Protection) Act, 1986 r/w the Environment (Protection) Rules, 1986. Similarly, SOP's (Standard Operating Procedures) for E-Waste Recycler has been issued by the Central Pollution Control Board in July 2023 under the aforesaid E-Waste (Management) Rules, 2022 with respect to the 'Information Required for Registration of E-Waste Recycler on the Portal' which has also been annexed by the Original Applicant himself as (Annexure-A/2). Both the aforesaid rules provide for the Verification and Audit by the Central Pollution Control Board by itself or through designated agency.

10. That Rule 24 of the E-Waste (Management) Rules, 2022 clearly provides that,

**"24. Verification and Audit - The Central Pollution Control Board by itself or through a designated agency shall verify compliance of these rules by producers, manufacturer, refurbisher, dismantlers, and recyclers through random inspection and periodic audit, as deemed appropriate so as to take action against violations of the provisions of these rules as per rule 22"**

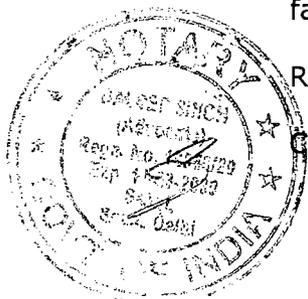
Similarly, the Rule 9 of SOPs for E-Waste Recycler provides that,



**9.0 Verification and Audit**

*The Central Pollution Control Board by itself or through SPCBs or through a designated agency shall verify compliance of, manufacturer through inspection and periodic audit, as deemed appropriate and the actions against violations shall be in accordance with the rule 24 of the E-Waste (Management) Rules, 2022."*

11. It is pertinent to note that such random inspections and periodic audits as stipulated hereinabove have also taken place at the business premises of the Answering Respondent and the Answering Respondent fared well in all such inspections and audits which is reflected through the business continuity of Answering Respondent and the renewal of the permits and licenses issued to the Answering Respondent.
  
12. That the Answering Respondent has been granted all the necessary permissions, authorizations, consents and approvals for running the recycling facilities at its business premises as contemplated under the law and taking to account all the factors that are required to be considered before such a grant. It is pertinent to note that the Answering Respondent is a law-abiding corporate body carrying out its without damaging the environment and following all the prescribed norms. It is worth noting that, till date, the Answering Respondent has not violated any form of law. Consequently, so far, no form of penal action has ever been initiated against the Answering Respondent either by the Central Pollution Control Board or State Pollution Control Board.



13. That under the provisions of Section 5 of the Environment Protection Act, 1986, the State and Central Pollution Control Board are empowered to identify informal / illegal e-waste recyclers / refurbishers including clusters / areas where such illegal recyclers/refurbishers are operating and to close down such informal recycling /refurbishing units immediately and for transformation of such informal/ illegal recyclers / refurbishers into formal recyclers / refurbishers. In the present case the Answering Respondent has been carrying out its business with all the requisite permissions and in accordance with the law as a formal recycler. The intention of the law itself is to handhold the and train the recyclers in a transformative manner rather than handling the situation in the manner 'License Raj' regime.

14. It is pertinent to note that the List of Documents required to be uploaded for the Registration as per the aforementioned SOP's (Standard Operating Procedures) for E-Waste Recycler issued by the Central Pollution Control Board under the E-Waste (Management) Rules, 2022 with respect to the 'Information Required for Registration of E-Waste Recycler' goes to confirm the contentions of the Answering Respondent which are as follows:

**"3.0 Digital Checklist for evaluation of application  
for recyclers**

XXXXXXXXXX



**3. List of the Documents to be uploaded**

- i. Copy of CTE and CTO
- ii. Copy of Authorization

- iii. Geo coordinates
- iv. PAN
- v. GST
- vi. Aadhar
- vi. Video of the recycling facility"

It is pertinent to note that CTE (Consent to Establish), (Consent to Operation) and are the Authorization is issued by the State Pollution Control Board only after the due physical verification and checks. Coupled with those requirements even the video of the recycling facility is uploaded as provided hereinabove. Therefore, all the requirement are already met with. It is submitted that the objective of the registration at the portal is ensure that all the requisite approvals and consents are acquired by the recyclers in the process of registration as envisaged under the provisions of Section 5 of the Environment Protection Act, 1986 which is transformative in nature not the otherwise.

15. The mentioned procedure of e-registration has been armored with the provisions of Rule 4 (5) and Rule 22 of E-Waste (Management) Rules, 2022 which provides for the penal action for the violators including revocation of their registration. The Rule 4 (5) of E-Waste (Management) Rules, 2022 is provided as under:

"4.

**Registration**

(1) XXXXX

.....



(5) Where any registered entity furnishes false information or willfully conceals information for getting registration or return or report or information required to be provided or furnished under these rules or in case of any irregularity, the registration of such entity may be revoked by the Central Pollution Control Board for a period up to three-years after giving an opportunity to be heard and in addition, environmental compensation charges may also be levied as per rule 22 in such cases"

Similarly, The Rule 22 (5) of E-Waste (Management) Rules, 2022 states that:

**"22. Environmental Compensation –**

(1) XXXXXX

.....

(5) False information resulting in over generation of extended producer responsibility certificates by recycler shall result in revocation of registration and imposition of environmental compensation which shall not be returnable and repeat offence, violation of these rules for three times or more shall also result in permanent revocation of registration over and above the environmental compensation charges."



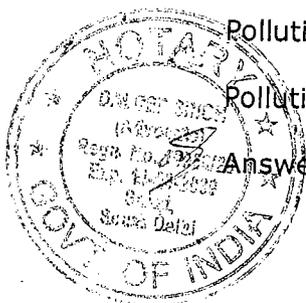
Mere registration at the portal, that too after requisite authorizations, permissions and consents from the State Pollution Control Board does not provide a free hand to the recyclers. But, are continuously monitored under

various provisions of the E-Waste (Management) Rules, 2022 and other applicable laws including the Environment Protection Act, 1986 r/w its Rules. Therefore, the averments of the Original Applicant are farfetched and misleading and filed the present matter with vexatious motives targeting the Answering Respondent with ill will.

16. That it is further submitted that the "Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" provides for the "Specific Conditions of Authorization". The para 4 of the aforesaid condition states that,

*"4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice."*

17. Further, under the provisions of Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981, the State Pollution Control Board as well as the Central Pollution Control Board carry out inspections of business units of the Answering Respondent with respect to its E-Waste recycling activities



and in view of the total compliance of prevalent laws on the part of the Answering Respondent, no penal action has ever been taken so far against.

18. The Answering Respondent even complied with EPR Portal requirements which includes fulfilling the EPR Targets (Recycling Targets) by purchasing online EPR certificates in terms of end products of recycling only from registered recyclers through the EPR Portal. It is noteworthy that the mentioned portal has a dashboard wherein information related to number of registered entities, EPR obligations of producers and recyclers, quantity of available EPR certificates, quantity of EPR certificates transferred are available for the general public.

19. Further, it is relevant to mention that to establish and run an industrial unit, the concerned unit has to comply with the directions of CAQM (Commissioner for Air Quality Management) from time to time. On a periodical and surprise visit by the CAQM, if any unit is found to be violating any of the norms, the CAQM has the authority and powers to pass an order effecting the closure of such a unit. Even during such inspections, the Answering Respondent has been found to be compliant.

20. Therefore, it evident that running a recycling industry is not an easy task and nobody can escape the regulatory norms without being put to the strict rigors of law. Mere registration on the portal does not provide a blanket approval providing a freeway to violate laws. In fact, in the process of getting registered over the E-waste registration portal the entities handling the E-Waste get acquainted with the requirements as per the law which is the real objective of the said portal. Therefore, the present Original Application is devoid of any merit and liable to be dismissed *in limine* with exemplary cost.



21. That for the reasons mentioned hereinabove may this Hon'ble Tribunal be gracious to pass a suitable Order dismissing the present Original Application with exemplary cost. Alternatively, may this Hon'ble Tribunal strike of the Answering Respondent(s) from the array of parties, the presence of Answering Respondent(s) in the present matter being misjoinder of parties.

DEPONENT



**VERIFICATION**

Verified at New Delhi on this 22 MAY 2025 day of May, 2025 that the contents of the aforesaid affidavit in paras 1 to 21 are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

For HAYAT E-RECYCLERS PVT. LTD.



Director

DEPONENT

**ATTESTED**

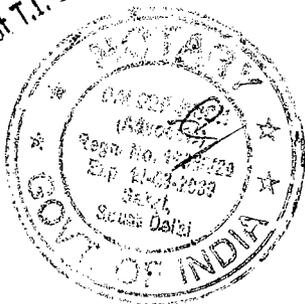
DALEEP SINGH ADVOCATE  
NOTARY DELHI-R-19959  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND NEW DELHI  
REGISTER Pg./Sl. No. 1031/8

**ATTESTED**

**NOTARY PUBLIC**

**22 MAY 2025**

I Identify The Deponent Who Has Signed/Put T.I. In my Presence



Andaune Ref

15



**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

193168/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 30/05/2024

To,

M/s

**HAYAT E-RECYCLERS PRIVATE LIMITED**

**F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road,  
HAPUR,HAPUR, Uttar Pradesh, 245101**

**Application Id-  
22831888**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **HAYAT E-RECYCLERS PRIVATE LIMITED** located at **F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road, HAPUR,HAPUR, Uttar Pradesh, 245101.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **HAYAT E-RECYCLERS PRIVATE LIMITED** granted for the period from **17/05/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dismantling,Segregation & Recycling of ..		Metric Tonnes/Month
2	All type of E Waste	660	Metric Tonnes/Month
3	By Product-Non Ferrous Ingots	4000	Metric Tonnes/Year
4	By Product-Plastic Granuals	5	Metric Tonnes/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	200 KG/Heat Pit Furnace	LSHS/Gas	1	Oxides of Nitrogen	30 meter from ground level
2	40 KVA DG Set	Dual Fuel	2	Sulphur Dioxide	As per norms

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per notified under EP Act, 1986
2	1	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2028 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management) Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11- MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
- 12- Industry shall comply Solid waste rule 2016 as amended.
- 13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14- The unit shall submit the details of fees deposited during last three years within a month.
- 15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
- 26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.
- 27- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Vivek  
Roy

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by Vivek Roy  
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Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

Vivek  
Roy

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by Vivek Roy  
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**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्रित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - मोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

*True Copy*



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 22075/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :18/09/2023

To,

M/s HAYAT E-RECYCLERS PRIVATE LIMITED

F-53 F-54, Block-F INDUSTRIAL AREA, Masoori-Gulaothi Road, HAPUR, HAPUR, Uttar Pradesh, 245101

Tehsil :Hapur

District :HAPUR

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 22075 and 18/09/2023 .
2. Reference of application (No. and date) 22734817 and 10/09/2023 .
3. Mr ASIF MALIK AND IFRAHIM MALIK of M/s HAYAT E-RECYCLERS PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at F-53 F-54, Block-F IND. AREA, M.G. Road, Hapur .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes (Process CRT Residues)	Through TSDF	1.8 Ton/Annum
2	Schedule I, Cat. 31.1 Process residue and wastes (Process Spent PU Foam)	Through TSDF	1.92 Ton/Annum

1. The authorization shall be valid for a period of 17/09/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled. Hazardous waste will be generated from E Waste Recycling.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

( Authorized Signatory )

VIVEK  
ROY

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VIVEK ROY  
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**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

**VIVEK**  
**ROY**  
**CEO/EE, I/C Circle**

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by VIVEK ROY  
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**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - मोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की मद्दयता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

*True Copy*

**VAKALATNAMA**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH AT NEW DELHI**  
**ORIGINAL APPLICATION No: 88 of 2025**

**IN THE MATTER OF:**

Devidas Khatri

...Applicant

Versus

Union Of India and Others

...Respondents

KNOW ALL to whom these presents shall come that I, Ifrahim Malik, the Director of Respondent Nos.10 - M/s Hayat E-Recyclers Private Limited herein, do hereby appoint:

**MR. A. RADHAKRISHNAN AND MR. SUJEET RANJAN, ADVOCATES,**

**504, Block-D, Addl. Building Complex, Supreme Court of India, New Delhi-110001**  
 (hereinafter, called the Advocates) to be my Advocates in the above noted case and authorize them:

To act, appear and plead in the above-noted case in this Court/Tribunal or in any other Court/Tribunal in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me.

To sign, file verify and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing them to exercise the power and authority hereby conferred upon the Advocates whenever they may think it to do so and to sign the Power of Attorney on my behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my own acts, as if done by me to all intents and purposes.

And I undersigned do hereby agree not to hold the Advocates or their substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court/Tribunal shall be of the Advocates which they shall receive and retain themselves.

IN WITNESS WHEREOF I do hereunto set my hands to these presents the contents of which have been understood by me on this 05<sup>th</sup> day of May, 2025.

Accepted subject to the terms of fees.

*Mr. A. Radhakrishnan*  
 Mr. A. Radhakrishnan, Advocate

aradhaki@gmail.com No. 686/1995  
 Ph: +91-9310925179

*Mr. Sujeet Ranjan*  
 Mr. Sujeet Ranjan, Advocate

sujेत्रanjanadvocate@gmail.com  
 Ph: +91-9971695298

For HAYAT E-RECYCLERS PVT. LTD.  
 Ifrahim Malik

(Client)

Director

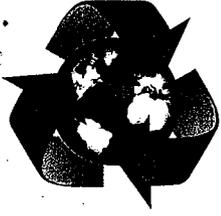
504, Block-D, Addl. Building Complex, Supreme Court of India, New Delhi-110001

ATTESTED

NOTARY PUBLIC

22 MAY 2025





# Hayat-E-Recyclers Pvt. Ltd.

## Board Resolution Authorizing Mr. Ifrahim Malik to appear/represent the Company - M/s Hayat E-Recyclers Private Limited before any court of Law/ Tribunal

This Board Resolution has been passed on 22.05.2025 by M/s Hayat E-Recyclers Private Limited authoring Mr. Ifrahim Malik, S/o Mohd. Ibrahim Malik, Age about 35 Years, R/o H. No-1769, Gali No-1, Islam Nagar Ghaziabad, Uttar Pradesh – 201001 to appear/represent on behalf M/s Hayat E-Recyclers Private Limited the Company (“the Company” hereinafter) before any court of Law/ Tribunal.

Mr. Ifrahim Malik is one of the Directors of the Company and the actions taken and the act done by him as an authorised persons of the Company in any of the proceedings before any court of Law/ Tribunal shall be construed as done by “the Company”.

For HAYAT E-RECYCLERS PVT. LTD.

  
(Director) Director

Ifrahim Malik

For HAYAT E-RECYCLERS PVT. LTD.

  
(Director) Director

Akram Malik



SITUS JUSTITIA LAW ASSOCIATES &lt;situsjustitialawassociates@gmail.com&gt;

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**Advance Service : Interim Application on behalf of Respondent No.10 : DEVIDAS KHATRI VS. UNION OF INDIA AND OTHERS : O.A. No. 88 of 2025 : NGT, Principal Bench at New Delhi**

1 message

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**SITUS JUSTITIA LAW ASSOCIATES** <situsjustitialawassociates@gmail.com>

Mon, May 26, 2025 at 9:13 PM

To: adv anoop agarwal &lt;adv.anoop10@gmail.com&gt;

Cc: Arunachalam Radhakrishnan &lt;aradhaki@gmail.com&gt;, sujeetranjanadvocate@gmail.com, "Hayatpvtltd@gmail.com" &lt;Hayatpvtltd@gmail.com&gt;

Dear Sir/Madam,

Please find attached herewith the copy of Interim Application being filed on behalf of the Respondent No.10 in the matter of **"DEVIDAS KHATRI VS. UNION OF INDIA AND OTHERS"** being O.A. No. 88 of 2025 before the National Green Tribunal, Principal Bench at New Delhi.

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*Regards,*

**Situs Justitia Law Associates**  
**Chamber No.504, Block - D, 5th Floor,**  
**Additional Building Complex,**  
**Supreme Court of India, New Delhi - 110 001**  
**email : [situsjustitialawassociates@gmail.com](mailto:situsjustitialawassociates@gmail.com)**  
**Ph: +91-93109 25179, +91-99716 95298**

**IA on behalf of Resp No 10.pdf**

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